

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 345/93
T.A. No.

DATE OF DECISION 15-7-1993

Shri Narendra Nathani Petitioner

Party In Person Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? } No
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Narendra Nathani
Residing at Adipur Kutch

Applicant.

Advocate : (Party in Person)

Versus

1. The Union of India
Owing and Managing the Indian Telecom
Department, Through its
Chief General Manager, Telecommunication
Gujarat Circle, Khappur, Ahmedabad.

2. Shri Ashok Pathak
Telecom District Manager,
Raviraj Chamber, Station Road,
Bhuj- Kutch.

3. Shri M.H. Khan
District Engineer (Admn.)
O/O T.D.M. Raviraj Chamber,
Station Road, Bhuj Kutch.

Respondents

Advocate :

O R A L J U D G E M E N T

In

O.A. 345 of 1993

Dt. 15-7-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman.

The applicant has absolutely no locus standi before this forum. He challenges the officiating promotion given to one Mr. P.A. Joshi, to the post of Sub-divisional Officer (Telecom) Anjar, on the ground that, though the order of punishment was recorded against ^{Shri Joshi} him in September 1990, the said officer ~~has~~ is wrongly given promotion and the higher authorities, by thus wrongly giving promotion to the said Mr. Joshi, are misusing public funds. When queried, the applicant clearly stated that the promotion given to Shri Joshi does not in any way adversely affects his ~~own~~ own service prospects. It is, therefore, that we say that applicant

has no locus standi to claim any relief against the higher authorities and that he has approached a wrong forum. The application is, therefore, summarily rejected.



(V. Radhakrishnan)
Member (A)



(N.B. Patel).
Vice Chairman.

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

Application No. 09/345/93 of 19

Transfer Application No. _____ Old W. Pett. No

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 20/07/93

Countersigned :

*Or the for
20/07/93*

RSC

Signature of the Dealing
Assistant

Section Officer/Court officer

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE 09/345/93 OF 19

NAMES OF THE PARTIES Narendra Nathani

VERSUS

Dec 7 8 1981.

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